

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 13/81-ALC2/2019 DATED 03.10.2019 (Held on 04.10.2019)**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 13/81 of Norms Committee-II for the year 2019-20 (originally scheduled for 03.10.2019) held on 04.10.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri B. C. Nayak, D.O.	DHI
2.	Shri K. S. Sodhi, AD(ME)	MSME
3.	Shri Sunil Kumar Saini, Asst. Director	MSME
4.	Shri Shaish Kumar, (TEC-1)	Consultant
5.	Shri V.C. Agarwal, (TEC-3)	Consultant
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT
2.	Shri Amit Kumar, Assistant Director	DGFT

- i. Minutes of Meeting No. 11/81 dated 04.09.2019 and 12/81 dated 18.09.2019 were circulated among all the members of the Committee on 19.09.2019 and 30.09.2019 respectively. On receipt of the comments, the said minutes were incorporated on DGFT's website. Hence, the said minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as below:

MEETING NUMBER: 13/81-ALC2/2019

MEETING DATE: 03.10.2019


SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

1	Case No.: 76/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00794/AM19/	RLA File :10/24/040/00090/AM16/	Lic.No/Date:1010059350 30.12.2015	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

2	Case No.: 131/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00849/AM19/	RLA File :10/24/040/00084/AM17/	Lic.No/Date:1010059668 19.12.2016	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 20.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.				

3	Case No.: 138/14/81-ALC2/2018	Party Name: CHANDAN STEEL LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00856/AM19/	RLA File :03/94/040/00092/AM18/	Lic.No/Date:0310813188 11.05.2017	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as sought by MoS vide U. O. No.: 2(13)/2018-TD dated 30.09.2019: 1. Process flow diagram. 2. Input dimensions of the material being imported. 3. Final dimensions of the material being exported. 4. Wastage generation at every stage of process with details. 5. Details calculation of wastages for relevant materials. 6. Consumption details of refractories and other consumables. The case stands deferred.				

4	Case No.: 58/14/81-ALC2/2018	Party Name: HASTALLOY INDIA LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00776/AM19/	RLA File :26/24/040/00008/AM18/	Lic.No/Date:2610012804 27.06.2017	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

5	Case No.: 84/8/81- ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:13/81- ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00466/AM19/	RLA File :07/24/040/00125/AM18/	Lic.No/Date:0710111965 03.08.2017	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.09.2019 given by Consultant (TEC-1). (Copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

6	Case No.: 183/14/81- ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:13/81- ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00901/AM19/	RLA File :07/24/040/00231/AM18/	Lic.No/Date:0710112554 19.12.2017	Deferred
Decision: This case was earlier referred to DHI on 5.7.2019. DHI could not offer comments as ANF-4A was not available. However, the case was referred to Consultant (TEC-3) in Meeting No. 10/81 dated 21.8.2019 under the mistaken belief that DHI has not submitted the comments. The Committee noted that ANF-4A is still not available. Therefore, the Committee decided to ask from the applicant & RA, Bangalore to furnish the same for examination of the case. After its receipt, ANF-4A may be referred to DHI for comments.				
The case stands deferred.				

7	Case No.: 104/14/81- ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:13/81- ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00822/AM19/	RLA File :34/24/040/00229/AM18/	Lic.No/Date:3410043767 01.01.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 02.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.				
The case stands deferred.				

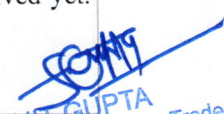
8	Case No.: 218/14/81- ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:13/81- ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00936/AM19/	RLA File :34/24/040/00271/AM18/	Lic.No/Date:3410043846 02.02.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/107/2019-TSW dated 04.09.2019. (Copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

Case No.:73/5/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00281/AM19/	RLA File :34/24/040/00350/AM18/	Lic.No/Date:3410043923 27.02.2018	Deferred
9 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 13.08.2019 followed by final reminder on 03.10.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.:44/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00426/AM19/	RLA File :07/24/040/00320/AM18/	Lic.No/Date:0710112926 05.03.2018	Approved
10 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.09.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

Case No.:217/14/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00935/AM19/	RLA File :34/24/040/00301/AM18/	Lic.No/Date:3410044025 09.04.2018	Approved
11 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/107/2019-TSW dated 04.09.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

Case No.:103/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00821/AM19/	RLA File :34/24/040/00065/AM19/	Lic.No/Date:3410044165 23.05.2018	Deferred
12 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			


SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

Case No.:90/14/81-ALC2/2018	Party Name: TE CONNECTIVITY INDIA PVT LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00808/AM19/	RLA File :07/24/040/00018/AM19/	Lic.No/Date:0710113339 28.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 26.09.2019 given by Consultant (TEC-1) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85389000	HALDEX GEN 3 ENCLOSURE 3M VERS 1952072-1	12000.000 Number	39081090	NYLON RESIN MINLON 10B140 BLACK BK061, A 1573460-1	1.02 Kgs/Kg content in the export product
85389000	HALDEX GEN 3 ENCLOSURE 2M VERS 1952072-2	72000.000 Number			

Note: The word “NYLON” may be added in the description of import item.

RA concerned may take suitable consequential action accordingly.

14

Case No.:163/14/81-ALC2/2018	Party Name: VILAS TRANSCORE LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:		
HQ File :01/81/050/00881/AM19/	RLA File :34/24/040/00049/AM19/	Lic.No/Date:3410044184 28.05.2018	Approved		
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 09.08.2019 for examination of the case. However, no comments have been received from MoS. The matter was deliberated in the meeting and the Committee observed that in the past similar cases have already been approved. Therefore, the Committee decided to fix the ad-hoc norms on the basis of inputs provided by Technical Members present in the meeting as under:					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72261100	CRGO SILICON STEEL SLIT COIL WIDTH LESS THAN 600MM	50000.000 KG	72251100	CRGO ELECTRICAL STEEL SHEETS IN COILS WIDTH 600MM AND ABOVE	1.01 Kg/Kg content in the export product
Note: Grade and thickness of import & export product should match.					
RA concerned may take suitable consequential action accordingly.					

15	Case No.: 105/14/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00823/AM19/	RLA File :34/24/040/00059/AM19/	Lic.No/Date:3410044194 31.05.2018	Approved
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 03.07.2019 for examination of the case. However, no comments have been received from MoS. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. RA concerned may take suitable consequential action accordingly.				

16	Case No.: 106/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00824/AM19/	RLA File :34/24/040/00093/AM19/	Lic.No/Date:3410044262 19.06.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

17	Case No.: 108/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00826/AM19/	RLA File :34/24/040/00075/AM19/	Lic.No/Date:3410044263 19.06.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

18	Case No.: 71/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00453/AM19/	RLA File :34/24/040/00117/AM19/	Lic.No/Date:3410044297 02.07.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 31.05.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

Case No.:74/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00456/AM19/	RLA File :34/24/040/00098/AM19/	Lic.No/Date:3410044296 02.07.2018	Deferred
19 Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 31.05.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.:53/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00435/AM19/	RLA File :34/24/040/00152/AM19/	Lic.No/Date:3410044376 31.07.2018	Deferred
20 Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.:68/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00450/AM19/	RLA File :34/24/040/00149/AM19/	Lic.No/Date:3410044374 31.07.2018	Deferred
21 Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.:70/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00452/AM19/	RLA File :34/24/040/00151/AM19/	Lic.No/Date:3410044375 31.07.2018	Approved
22 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.10.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

Case No.:127/14/81-ALC2/2018	Party Name: RATNAVEER STAINLESS PRODUCTS PVT LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00845/AM19/	RLA File :34/24/040/00160/AM19/	Lic.No/Date:3410044421 14.08.2018	Deferred
23			
Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that reply furnished by the applicant vide letter dated 16.08.2019 is incomplete. The applicant has not provided following information:			
(i) Sl. No. 11(a) of SDL			
(ii) Stage wise wastage as requested. This information should be provided for 5-6 sizes having hither quantity.			
(iii) To explain the difference between Export product at Sl. No. 1 and Export product at Sl. No. 4 as description of both products are same.			
The case stands deferred.			

24

Case No.:84/10/81-ALC2/2018	Party Name: PONDY OXIDES AND CHEMICALS LIMITED		Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:	
HQ File :01/81/050/00565/AM19/	RLA File :04/24/040/00113/AM19/	Lic.No/Date:0410164608 23.08.2018	Approved		
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on repeat basis as approved for AA No. 0410164241 dated 24.04.2018 in meeting No. 5/81 dated 12.06.2019 as per advice of representative of MSME with the condition that the percentage of lead in import item should not be more than 98.27% (Allowing maximum wastage of 1% after adjusting purity content):					
ITCHS Code	Export item	Quantity	ITCHS Code	Import item	Recommended Quantity
78011000	Lead Ingots 99.97% Min. Purity.	500000.000 Kg	78019990	Remelted Lead Ingots/Blocks/Jumbos	Import Quantity is allowed as applied (RA must ensure wastage is not more than 1% based on actual lead content)

RA concerned may take suitable consequential action accordingly.

25	Case No.: 137/14/81-ALC2/2018	Party Name: ABB INDIA LIMITED.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00855/AM19/	RLA File :07/24/040/00133/AM19/	Lic.No/Date:0710113771 27.08.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 27.09.2019 given by Consultant (TEC-3) as under: 1. The quantity of raw material may be allowed on Net to Net basis with accountability clause. 2. The components may be allowed on Net to Net basis as per GN-4. RA concerned may take suitable consequential action accordingly.				

26	Case No.: 144/14/81-ALC2/2018	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00862/AM19/	RLA File :11/24/040/00021/AM19/	Lic.No/Date:1110028372 03.09.2018	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. To provide details of import item at Sl. No. 4 i.e. placement in export product, quantity in multiple of export product. The case stands deferred.				

27	Case No.: 164/14/81-ALC2/2018	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00882/AM19/	RLA File :34/24/040/00172/AM19/	Lic.No/Date:3410044554 05.10.2018	Approved
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received from MoS. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. RA concerned may take suitable consequential action accordingly.				

28	Case No.: 94/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00476/AM19/	RLA File :34/24/040/00248/AM19/	Lic.No/Date:3410044676 09.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on				

28.12.2018 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

29	Case No.: 95/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00477/AM19/	RLA File :34/24/040/00253/AM19/	Lic.No/Date:3410044678 09.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

30	Case No.: 96/8/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00478/AM19/	RLA File :34/24/040/00249/AM19/	Lic.No/Date:3410044677 09.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.12.2018 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

31	Case No.: 182/14/81-ALC2/2018	Party Name: TAG CORPORATION	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00900/AM19/	RLA File :04/24/040/00138/AM19/	Lic.No/Date:0410164897 19.11.2018	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 25.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.				

32	Case No.: 201/14/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00919/AM19/	RLA File :03/95/040/00823/AM19/	Lic.No/Date:0310825342 30.11.2018	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 01.10.2019 given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.				

33	Case No.: 48/12/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00686/AM19/	RLA File :34/24/040/00284/AM19/	Lic.No/Date:3410044736 05.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 01.06.2019 followed by final reminder on 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

34	Case No.: 19/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00635/AM19/	RLA File :34/24/040/00285/AM19/	Lic.No/Date:3410044751 12.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 25.03.2019 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

35	Case No.: 20/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00636/AM19/	RLA File :34/24/040/00292/AM19/	Lic.No/Date:3410044752 12.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 25.03.2019 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

36	Case No.: 21/11/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00637/AM19/	RLA File :34/24/040/00293/AM19/	Lic.No/Date:3410044753 12.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the deficiency letters seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 25.03.2019 followed by reminders on 01.06.2019 and 14.08.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 203/14/81-ALC2/2018	Party Name: AEON TELECTRONICS PVT LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00921/AM19/	RLA File :07/24/040/00220/AM19/	Lic.No/Date:0710114269 13.12.2018	Deferred
37 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-1): 1. Net weight of each export product. 2. Details of indigenous input along with weight for each export product separately. The case stands deferred.			

38

Case No.:206/14/81-ALC2/2018	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:			
HQ File :01/81/050/00924/AM19/	RLA File :09/24/040/00446/AM19/	Lic.No/Date:0910066971 17.12.2018	Approved			
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 26.09.2019 given by Consultant (TEC-1) as under:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85469090	Silicone Rubber Insulators 33kV 10kN PIN Polymer Insulators (Containing Silicon Rubber Compound Minimum 1.47 Kg/pc)	5094.000 Number	1	39100000	Elastosil R 401/40 S Silicones in Primary Forms	3210 Kg
			2	28183000	Aluminium Hydroxide Aluminium Hydroxide	3210 Kg
			3	39100000	Elastosil Aux Mould Release Agent A Silicones in Primary Forms	As applied
			4	32089019	Elastosil Aux G 3243 Primer Primers	As applied
			5	73261990	10kN Ball (Rib) Metal Item	As per GN-4
			6	73261990	10kN Socket (Rib) Metal Item	As per GN-4
Note: The description “Containing Silicon Rubber Compound Minimum 1.47 Kg/pc” may be added in the description of export item.						
RA concerned may take suitable consequential action accordingly.						

39

Case No.:214/14/81-ALC2/2018		Party Name: SHERA ENERGY PVT.LTD.		Meet No/Date:13/81-ALC2/2019 03.10.2019		Status:	
HQ File :01/81/050/00932/AM19/		RLA File :13/24/040/00119/AM19/		Lic.No/Date:1310049153 20.12.2018		Approved	
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 26.09.2019 given by Consultant (TEC-3) as under:							
Sl. No	ITCHS Code	Export Item	Quantity	Sl. No	ITCHS Code	Import Item	Recommended Quantity
1	85441190	PAPER COVERED COPPER CONDUCTORS (STRIPS/WIRE S) (CONTENT OF COPPER 70093 KG. CONTENT OF KRAFT PAPER 2193 KG.)	71523.000 KG	1	74040012	COPPER SCRAP	74300 Kg including 6% wastage
				2	74040012	COPPER SCRAP	24765 Kg including 6% wastage
2	85441110	ENAMELLED COPPER WIRE/STRIPS (CONTENT OF COPPER 23364 KG.)	23841.000 Kg	3	48043900	KRAFT PAPER INSULATE D	2238 Kg including 2% wastage

RA concerned may take suitable consequential action accordingly.

40	Case No.:215/14/81-ALC2/2018	Party Name: WAAREE ENERGIES LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00933/AM19/	RLA File :52/24/040/00070/AM19/	Lic.No/Date:5210042877 20.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.			
	The case stands deferred.			

41	Case No.:224/14/81-ALC2/2018	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00942/AM19/	RLA File :07/24/040/00211/AM19/	Lic.No/Date:0710114342 31.12.2018	Deferred
Decision: The Committee considered the case as per agenda. The representative of applicant was unable to explain about production & manufacturing processes before Norms Committee. The representative requested to allow one more opportunity of personal hearing with Technical person. Therefore, the Committee decided to allow the same and call again the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.				

42	Case No.:271/14/81-ALC2/2018	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00989/AM19/	RLA File :05/24/040/00621/AM19/	Lic.No/Date:0510409555 01.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received from MoS. The matter was deliberated in the meeting and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. To provide details of stage-wise wastage. 2. Sl. No. 5 & 11 of the Standard Deficiency Format. 3. Weight of import item at Sl. No. 2. The case stands deferred.				

43	Case No.:39/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01125/AM19/	RLA File :04/24/040/00224/AM19/	Lic.No/Date:0410165164 04.02.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/47/2019-TSW dated 26.09.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.				

44	Case No.:275/14/81-ALC2/2018	Party Name: SCHWEITZER ENGINEERING LABORATORIES PVT. LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00993/AM19/	RLA File :05/24/040/00625/AM19/	Lic.No/Date:0510409583 05.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 08.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.				

45	Case No.: 33/2/81-ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01119/AM19/	RLA File :04/24/040/00197/AM19/	Lic.No/Date:0410165192 11.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 25.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

46	Case No.: 34/2/81-ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01120/AM19/	RLA File :04/24/040/00198/AM19/	Lic.No/Date:0410165193 11.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 25.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

47	Case No.: 35/2/81-ALC2/2019	Party Name: TAG CORPORATION	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01121/AM19/	RLA File :04/24/040/00199/AM19/	Lic.No/Date:0410165194 11.02.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 25.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

48	Case No.: 287/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01005/AM19/	RLA File :34/24/040/00334/AM19/	Lic.No/Date:3410044884 12.02.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.10.2019 given by Consultant (TEC-1). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

49	Case No.: 288/14/81-ALC2/2018	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01006/AM19/	RLA File :34/24/040/00335/AM19/	Lic.No/Date:3410044885 12.02.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 03.10.2019 given by Consultant (TEC-1). (Copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

50	Case No.: 47/2/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01133/AM19/	RLA File :04/24/040/00254/AM19/	Lic.No/Date:0410165234 20.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

51	Case No.: 49/2/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01135/AM19/	RLA File :04/24/040/00259/AM19/	Lic.No/Date:0410165242 22.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 02.08.2019 followed by final reminder on 20.09.2019. However, the applicant vide email dated 20.09.2019 requested for extension of time to 30 days to furnish the requisite information. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.				

52	Case No.: 21/2/81-ALC2/2019	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01107/AM19/	RLA File :04/24/040/00253/AM19/	Lic.No/Date:0410165252 26.02.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

Case No.: 386/14/81-ALC2/2018	Party Name: VEDANTA LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/01104/AM19/	RLA File :05/24/040/00678/AM19/	Lic.No/Date:0510409819 28.02.2019	Deferred
53 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 54/2/81-ALC2/2019	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/01140/AM19/	RLA File :03/94/040/01040/AM19/	Lic.No/Date:0310827485 06.03.2019	Deferred
54 Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received from MoS. The matter as deliberated in the meeting and the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3) & representative of MSME: 1. To clarify the unit of length 'C mm' mentioned in the description of import item. 2. Sl. No. 2, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

55

Case No.:76/2/81-ALC2/2019	Party Name: RAJASTHAN CABLE & CONDUCTORS PVT. LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:				
HQ File :01/81/050/01162/AM19/	RLA File :13/24/040/00118/AM19/	Lic.No/Date:1310049225 06.03.2019	Approved				
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 01.10.2019 given by Consultant (TEC-3) as under:							
Sl. No	ITCHS Code	Export Item	Quantity	Sl. No	ITCHS Code	Import Item	Recommended Quantity
1	85446090	1100 Volts Grade Aerial Bunched XLPE Cable Size- 3C*50 +1 *25+1*55 Sq MM (Length = 93 Km)	79.422 MT	1	76051100	ALUMINUM WIRE ROD	103.451 MT
2	85446090	1100 Volts Grade	26.256 MT	2	39011090	Relevant XLPE	

		Aerial Bunched XLPE Cable Size- 3C*70 +1*25+1*5 5 Sq MM (Length = 24 Km)				COMPOUND	
3	85446090	1100 Volts Grade Aerial Bunched XLPE Cable Size- 2CX10 Sq MM (Length = 440 Km)	39.600 MT				43.281 MT

Note:

1. The length of cable 93 km, 24 Km & 440 Km may be added in the description of export item at Sl. No. 1, 2 & 3 respectively.
 2. The word "Relevant" may be added in the description of the import item at Sl. No. 2.
- RA concerned may take suitable consequential action accordingly.

56	Case No.: 55/2/81- ALC2/2019	Party Name: SHARBIN INTERNATIONAL	Meet No/Date: 13/81- ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01141/AM19/	RLA File :08/24/040/00421/AM19/	Lic.No/Date:0810144740 07.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

57	Case No.: 59/2/81- ALC2/2019	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date: 13/81- ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01145/AM19/	RLA File :03/94/040/01061/AM19/	Lic.No/Date:0310827574 08.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				

58	Case No.: 70/2/81-ALC2/2019	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01156/AM19/	RLA File :04/24/040/00271/AM19/	Lic.No/Date:0410165330 15.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

59	Case No.: 82/2/81-ALC2/2019	Party Name: CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01168/AM19/	RLA File :34/24/040/00395/AM19/	Lic.No/Date:3410044979 18.03.2019	Approved
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 05.07.2019 for examination of the case. However, no comments have been received from MoS. The matter was deliberated in the meeting and the Committee decided to ratify the norms on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. RA concerned may take suitable consequential action accordingly.			

60	Case No.: 85/2/81-ALC2/2019	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01171/AM19/	RLA File :02/24/040/00190/AM19/	Lic.No/Date:0210209059 20.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MoS on 02.08.2019 for examination of the case. However, no comments have been received from MoS. Hence, the Committee decided to remind MoS to expedite the comments. The case stands deferred.			

61	Case No.: 24/5/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00073/AM20/	RLA File :04/24/040/00283/AM19/	Lic.No/Date:0410165342 21.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

62	Case No.:88/2/81-ALC2/2019	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01174/AM19/	RLA File :04/24/040/00270/AM19/	Lic.No/Date:0410165349 22.03.2019	Deferred
Decision: The Committee considered the case as per agenda. On the advice of representative of MSME, the Committee decided to seek from the applicant the following information: 1. Content of Lead in import is less than the content of Lead in export. Firm to explain. 2. Content of Copper in import is less than the content of Copper in export. Firm to explain. 3. Certificate of analysis for import item at S.No. 1. The case stands deferred.				

63	Case No.:90/2/81-ALC2/2019	Party Name: JINDAL ALUMINIUM LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01176/AM19/	RLA File :07/24/040/00269/AM19/	Lic.No/Date:0710114696 22.03.2019	Deferred
Decision: The Committee considered the case as per agenda. The representative of applicant was unable to explain about production & manufacturing processes before Norms Committee. The representative requested to allow one more opportunity of personal hearing with Technical person. Therefore, the Committee decided to allow the same and call again the applicant for personal hearing to explain the case in the forthcoming NC meeting. The case stands deferred.				

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Case No.:93/2/81-ALC2/2019		Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED		Meet No/Date:13/81-ALC2/2019 03.10.2019		Status:	
HQ File :01/81/050/01179/AM19/		RLA File :07/24/040/00304/AM19/		Lic.No/Date:0710114700 25.03.2019		Approved	
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:							
Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	
1	78011000	Lead Ingots 99.97% Purity Min	250.000 MT	78020090	Lead Scrap in Crushed (Powder) Form with atleast 60 percent Lead Content.	1.06 Kgs/Kg content in the export product	
2	78019990	Lead Alloy in the form of Ingots (Lead Calcium Alloy) with minimum lead content 98%.	250.000 MT				
3	78019100	Lead Alloy in the form of Ingots (Lead Antimony Alloy) with minimum lead content of 98%.	110.000 MT				
RA concerned may take suitable consequential action accordingly.							

65	Case No.: 97/2/81-ALC2/2019	Party Name: AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01183/AM19/	RLA File :30/24/040/00057/AM19/	Lic.No/Date:3010104645 27.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.09.2019. However, the applicant vide email dated 27.09.2019 requested for extension of time upto 15th October to furnish the requisite information. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.				

66	Case No.: 96/2/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/01182/AM19/	RLA File :03/94/040/01128/AM19/	Lic.No/Date:0310827926 27.03.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been sent to Consultant (TEC-3) on 04.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.				

67	Case No.: 6/2/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00006/AM20/	RLA File :34/24/040/00384/AM19/	Lic.No/Date:3410045009 29.03.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/107/2019-TSW dated 04.09.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.				

68	Case No.: 4/2/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00004/AM20/	RLA File :03/95/040/01353/AM19/	Lic.No/Date:0310828061 01.04.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been sent to Consultant (TEC-3) on 04.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.				

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Case No.:12/2/81-ALC2/2019	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:			
HQ File :01/81/050/00012/AM20/	RLA File :05/24/040/00756/AM19/	Lic.No/Date:0510410178 08.04.2019	Approved			
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:						
Sl. No.	ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
1	78011000	PURE LEAD (LEAD CONTENTS 99.97%)	1000.000 MT	85481020	LEAD SCRAP DRAINED BATTERIES RAINS, RAINS AS PER ISRI	1.05 Kgs/Kg content in the export product
2	78019990	LEAD ALLOYS (LEAD CONTENTS 97% MINIMUM)	515.000 MT			
RA concerned may take suitable consequential action accordingly.						

	Case No.: 13/2/81-ALC2/2019	Party Name: WELSPUN CORP LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00013/AM20/	RLA File :34/24/040/00001/AM20/	Lic.No/Date:3410045029 08.04.2019	Deferred
70	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.			
	The case stands deferred.			

71	Case No.:18/3/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00038/AM20/	RLA File :03/95/040/00035/AM20/	Lic.No/Date:0310828632 26.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.			
	The case stands deferred.			

72	Case No.:21/3/81-ALC2/2019	Party Name: VESTAS WIND TECHNOLOGY INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
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HQ File :01/81/050/00041/AM20/	RLA File :04/24/040/00017/AM20/	Lic.No/Date:0410165523 30.04.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by final reminder on 20.09.2019. However, the applicant vide email dated 20.09.2019 requested for extension of time to 30 days to furnish the requisite information. Therefore, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 26/3/81- ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:13/81- ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00046/AM20/	RLA File :03/95/040/00084/AM20/	Lic.No/Date:0310828721 01.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been sent to Consultant (TEC-3) on 04.10.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

Case No.: 28/3/81- ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:13/81- ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00048/AM20/	RLA File :05/23/040/00033/AM20/	Lic.No/Date:0510410450 02.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 9/5/81- ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:13/81- ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00058/AM20/	RLA File :05/23/040/00055/AM20/	Lic.No/Date:0510410481 06.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

Case No.: 10/5/81- ALC2/2019	Party Name: CHANDA STEEL WORKS PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00059/AM20/	RLA File :05/23/040/00061/AM20/	Lic.No/Date:0510410513 08.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to seek from the			

applicant to furnish following information as sought by MoS vide U. O. No.: 2(13)/2018-TD dated 30.09.2019:

1. Process flow diagram.
2. Input dimensions of the material being imported.
3. Final dimensions of the material being exported.
4. Wastage generation at every stage of production.
5. Details calculation of wastages for relevant materials.
6. Consumption details of refractories and other consumables.

The case stands deferred.

Case No.: 2/5/81-ALC2/2019	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00051/AM20/	RLA File :32/24/040/00003/AM20/	Lic.No/Date:3210078951 09.05.2019	Deferred
77 Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish the following information as per advice of representative of MSME:			
1. Percentage of lead in import & export product.			
The case stands deferred.			

Case No.: 20/5/81-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00069/AM20/	RLA File :34/24/040/00051/AM20/	Lic.No/Date:3410045140 15.05.2019	Approved
78 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/107/2019-TSW dated 04.09.2019. (Copy enclosed)			
RA concerned may take suitable consequential action accordingly.			

Case No.: 21/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
HQ File :01/81/050/00070/AM20/	RLA File :34/24/040/00046/AM20/	Lic.No/Date:3410045142 15.05.2019	Deferred
79 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.			
The case stands deferred.			

80	Case No.: 22/5/81-ALC2/2019	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00071/AM20/	RLA File :34/24/040/00045/AM20/	Lic.No/Date:3410045143 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.08.2019 followed by final reminder on 20.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

81	Case No.: 11/5/81-ALC2/2019	Party Name: REFORM TOOLS PVT. LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00060/AM20/	RLA File :02/24/040/00011/AM20/	Lic.No/Date:0210209163 15.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Specific item of export with quantity in numbers & weight. 2. Sl. No. 2, 3, 5 & 11 of the Standard Deficiency Format. 3. if sizes are more, information for 4 – 5 sizes may be given where quantity is high,. The case stands deferred.			

82	Case No.: 26/5/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00075/AM20/	RLA File :05/24/040/00101/AM20/	Lic.No/Date:0510410637 20.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 2, 3, 4, 5, 11 & 15 of the Standard Deficiency Format. 2. Specific use of each component to be imported in export product. The case stands deferred.			

83	Case No.: 33/5/81-ALC2/2019	Party Name: BLUEBIRD SOLAR PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00082/AM20/	RLA File :05/23/040/00078/AM20/	Lic.No/Date:0510410642 21.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

84	Case No.: 34/5/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00083/AM20/	RLA File :05/23/040/00079/AM20/	Lic.No/Date:0510410679 23.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.09.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.				
85	Case No.: 35/5/81-ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00084/AM20/	RLA File :07/24/040/00042/AM20/	Lic.No/Date:0710114946 24.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.				
86	Case No.: 36/5/81-ALC2/2019	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00085/AM20/	RLA File :07/24/040/00043/AM20/	Lic.No/Date:0710114947 24.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.				
87	Case No.: 39/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00088/AM20/	RLA File :05/24/040/00096/AM20/	Lic.No/Date:0510410693 24.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to call the applicant on PH as called in other cases of the same applicant along with following information as per advice of Consultant (TEC-3): 1. Sl. No. 3, 5, 11 & 11(a) of the Standard Deficiency Format. The case stands deferred.				

88	Case No.: 40/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00089/AM20/	RLA File :05/24/040/00095/AM20/	Lic.No/Date:0510410694 24.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to call the applicant on PH as called in other cases of the same applicant along with following information as per advice of Consultant (TEC-3): 1. Specific item of export. 2. Specific item of import at Sl. No. 2. 3. Sl. No. 3, 5 & 11 of the Standard Deficiency Format. The case stands deferred.				

89	Case No.: 41/5/81-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00090/AM20/	RLA File :05/24/040/00094/AM20/	Lic.No/Date:0510410695 24.05.2019	Deferred
Decision: The Committee considered the case as per agenda and decided to call the applicant on PH as called in other cases of the same applicant along with following information as per advice of Consultant (TEC-3): 1. Specific item of export. 2. Specific item of import at Sl. No. 2. 3. Sl. No. 3, 5 & 11 of the Standard Deficiency Format. The case stands deferred.				

90	Case No.: 43/5/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00092/AM20/	RLA File :03/95/040/00180/AM20/	Lic.No/Date:0310829269 27.05.2019	Approved
Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 01.10.2019 given by Consultant (TEC-3). (Copy enclosed)				
RA concerned may take suitable consequential action accordingly.				

91	Case No.: 48/5/81-ALC2/2019	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2019 03.10.2019	Status:
	HQ File :01/81/050/00097/AM20/	RLA File :07/24/040/00051/AM20/	Lic.No/Date:0710114996 31.05.2019	Deferred
Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MSME on 23.09.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.				
The case stands deferred.				

Offline Cases

Sl. No.	Party's Name	HQ/RA File No.	Case History	Decision	Status												
R1	ALSTOM PROJECTS INDIA LIMITED 0310683926 dated 29.02.2012	01/81/050/00515/A M12 03/94/040/01033/A M12	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicant vide their letter dated 09.02.2016 furnished a copy of reply dated 28.09.2015 and requested for fixation of norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was reminded on 14.08.2019 & 03.10.2019 to expedite the comments.	The Committee considered the case as per agenda and noted that the complete set of application is not available for examination of the case as informed by the representative of DHI in the meeting. Therefore, the Committee decided to ask from the applicant and RA, Mumbai to furnish complete set of application for examination of the case.	Deferred												
R2	ASSOCIATE D CABLES PRIVATE LIMITED 0310810350 dated 05.01.2017	01/81/050/00641/A M17 03/94/040/00914/A M17	The Case was ratified in M. No. 10 dt. 08.08.2017. The applicant requested for revision of norms. The case was referred to DPIIT on 21.02.2018 followed by reminder on 14.08.2019 & 23.08.2019.	On the basis of comments given by DPIIT vide U.O. No. P-47011/249/2019-TSW dated 26.09.2019, the Committee decided not to revise the norms as approved in M. No. 10 dated 08.08.2017. RA may take consequential action accordingly.	Rejected												
R3	ASSOCIATE D PIGMENTS LIMITED 0210207113 dated 28.10.2016	01/81/050/00591/A M17 02/24/040/00143/A M17	The case was ratified in M. No. 10 dt. 08.08.2017 as per written comments of DIPP U. O. No. 12/60/2017-TSW/68 dated 08.08.2017. The applicant vide letter dated 21.11.2017 requested for revision of the ad-hoc norms. The representation was referred to DPIIT on 12.01.2018 for examination of the case. However, the case was referred to MSME on 25.09.2019 as per advice of DPIIT.	The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:	Approved												
<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 15%;">ITCHS Code</th><th style="width: 20%;">Export Item</th><th style="width: 15%;">Quantity</th><th style="width: 15%;">ITCHS Code</th><th style="width: 20%;">Import Item</th><th style="width: 15%;">Recommended Quantity</th></tr> </thead> <tbody> <tr> <td>78011000</td><td>Refined Lead purity 99.97%</td><td>500.000 MT</td><td>85481020</td><td>Lead Scrap covered by ISRI code word Rains</td><td>Import of net Lead content in scrap allowed @ 1.05 Kgs/Kg of Lead in export</td></tr> </tbody> </table> RA concerned may take suitable consequential action accordingly.						ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	78011000	Refined Lead purity 99.97%	500.000 MT	85481020	Lead Scrap covered by ISRI code word Rains	Import of net Lead content in scrap allowed @ 1.05 Kgs/Kg of Lead in export
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity												
78011000	Refined Lead purity 99.97%	500.000 MT	85481020	Lead Scrap covered by ISRI code word Rains	Import of net Lead content in scrap allowed @ 1.05 Kgs/Kg of Lead in export												

R4	ASSOCIATE D PIGMENTS LIMITED 0210207204 dated 15.12.2016	01/81/050/00575/A M17	The case was ratified in M. No. 10 dt. 08.08.2017 as per written comments of DIPP UO No.12/60/2017-TSW/72 dated 08.08.2017. The applicant vide letter dated 21.11.2017 requested for revision of the ad-hoc norms. However, the case was referred to MSME on 25.09.2019 as per advice of DPIIT.			The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:	Approved
		02/24/040/00177/A M17					
				ITCHS Code	Export Item	Quantity	ITCHS Code
		78011000	Refined Lead Purity 99.97%	1000.000 MT	85481020	Lead Scrap covered by ISRI code word Rains	Import of net Lead content in scrap allowed @ 1.05 Kgs/Kg of Lead in export
RA concerned may take suitable consequential action accordingly.							
R5	ASSOCIATE D PIGMENTS LIMITED 0210207512 dated 03.04.2017	01/81/050/00042/A M18	The case was ratified in M. No. 12 dt. 09.05.2017 as per DIPP comments vide UO No. 12/65/2017-TSW/81 dated 18/09/2017. The applicant requested for revision of norms. The case was referred to DPIIT on 21.02.2018 and reminded on 12.07.2019. However, the case was referred to MSME on 03.10.2019 as per advice of DPIIT.			The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:	Approved
		02/24/040/00264/A M17					
				ITCHS Code	Export Item	Quantity	ITCHS Code
		78011000	Refined Lead Purity 99.97%	2000.000 MT	85481020	Lead Scrap Covered by ISRI code word Rains	Import of net Lead content in scrap allowed @ 1.05 Kgs/Kg of Lead in export
RA concerned may take suitable consequential action accordingly.							
R6	ASTA INDIA PRIVATE LIMITED 3410040446 dated 14.08.2014.	01/81/050/00354/A M15/DES.II	The case was rejected in M. No. 05/81 dated 18.06.2015 due to non-submission of reply of deficiency letter dated 11.12.2014. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing.			The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee directed the representative to furnish the following information:	Deferred
		34/24/040/00088/A M15/					

		- Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. - Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. - The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 11.12.2014 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- - EPCG licence number and date - CIF value of the licence - Whether this licence was issued under Zero duty or 3 per cent Scheme - Custom duty saved amount - Products to be manufactured - How EPCG licence holder intends to discharge the EO against the EPCG licence.			
R7	ASTA INDIA PRIVATE LIMITED 3410040933 dated 06.02.2015.	01/81/050/00079/A M16/DES.II 34/24/040/00292/A M15	The case was rejected in M. No. 12/81 dated 22.09.2015 due to non-submission of reply of deficiency letter dated 23.06.2015. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing.	The Committee considered the case as per agenda and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee directed the applicant' representative to furnish the following information:	Deferred
		- Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. - Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. - The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 11.12.2014 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- - EPCG licence number and date - CIF value of the licence - Whether this licence was issued under Zero duty or 3 per cent Scheme - Custom duty saved amount - Products to be manufactured - How EPCG licence holder intends to discharge the EO against the EPCG licence.			
R8	ASTA INDIA PRIVATE LIMITED 3410041462 dated 17.08.2015	01/81/050/00454/ AM16/DES.II 34/24/040/00137/ AM16/	The case was rejected in M. No. 09/81 dated 26.07.2016 due to non-submission of reply of deficiency letter dated 26.04.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 13.06.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing.	The Committee considered the case as per agenda and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee directed the applicant' representative to furnish the following information:	Deferred
		- Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. - Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. - The Committee also decided to ask the deficiencies which were raised earlier vide letter dated			

		22.03.2016 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- - EPCG licence number and date - CIF value of the licence - Whether this licence was issued under Zero duty or 3 per cent Scheme - Custom duty saved amount - Products to be manufactured - How EPCG licence holder intends to discharge the EO against the EPCG licence.			
R9	ASTA INDIA PRIVATE LIMITED 3410042077 dated 18.04.2016	01/81/050/00260/A M17/DES.II 34/24/040/00213/A M16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 14.12.2016. However, the applicant vide letter dated 07.05.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was referred to DPIIT on 17.09.2018 for examination. DPIIT vide U.O. dated 19.07.2019 suggested to call the applicant for personal hearing.	The Committee considered the case as per agenda and the applicant's representative explained the case before Norms Committee during personal hearing. The Committee directed the applicant's representative to furnish the following information:	Deferred
		- Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. - Specific use of import items at Sl. No. 4, 8 & 12 (Epoxy 2 Transparent) in the export products and basis for their quantities. - The Committee also decided to ask the deficiencies which were raised earlier vide letter dated 14.12.2016 i.e. whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- - EPCG licence number and date - CIF value of the licence - Whether this licence was issued under Zero duty or 3 per cent Scheme - Custom duty saved amount - Products to be manufactured - How EPCG licence holder intends to discharge the EO against the EPCG licence.			
R10	BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100%EOU /II/46/2003-04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018 followed by reminder on 14.08.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R11	BHANDARI FOILS & TUBES LIMITED 0310581975 dated 02.07.2010	01/81/050/00086/A M11 03/94/040/00268/A M11	The case was ratified in M. No. 42 dt. 03.01.2012 as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 02.12.2011. The applicant requested for revision of norms as export and import quantities were interchanged due to typographic error/human error. The representation was referred to MoS for examination of the case on 13.10.2017 & 25.06.2019 followed by reminder on 14.08.2019. However, no comments have been received yet.	The matter was deliberated in the meeting and the Committee decided to refer the case to MSME for examination as no comments are being furnished by MoS.	Deferred

R12	BHANDARI FOILS & TUBES LIMITED 0310595668 dated 07.10.2010	01/81/050/00305/A M11 03/94/040/00418/A M11	The case was ratified in M. No. 42 dt. 03.01.2012 as per written comments of MOS vide U.O. No. 2(5)/2006-TW (Vol-II) dated 02.12.2011. The applicant requested for revision of norms as export and import quantities were interchanged due to typographic error/human error. The representation was referred to MoS for examination of the case on 13.10.2017 & 25.06.2019 followed by reminder on 14.08.2019. However, no comments have been received yet.	The matter was deliberated in the meeting and the Committee decided to refer the case to MSME for examination as no comments are being furnished by MoS.	Deferred
R13	CORDS CABLE INDUSTRIES LIMITED 0510371560 dated 22.11.2013	01/81/050/00271/A M15 05/23/040/00311/A M14	The case was rejected in M. No. 01 dt. 17.04.2015 due to non-submission of reply of deficiency letter dated 28.10.2014. The applicant requested for fixation of norms. The applicant's reply was sent to DPIIT on 20.02.2018 followed by reminders on 14.08.2019 & 23.08.2019.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: P-47011/241/2019-TSW dated 26.09.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R14	COSMOS ENGITECH PRIVATE LIMITED 3410037354 dated 08.07.2013	01/81/050/00176/A M14/DES.II 34/24/040/00070/A M14/	The case was approved in M. No. 17/81 dated 05.11.2013 as per written comments of DPIIT vide U. O. No.: 12/91/2013-TSW/87 dated 18.11.2013. However, the applicant vide letter dated 26.04.2018 requested for revision of the ad-hoc norms. The applicant's representation was forwarded to DPIIT for examination of the case on 18.09.2018 followed by reminders on 14.08.2019 & 23.08.2019.	The matter was deliberated in the meeting and the Committee decided not to revise the approved Ad-hoc Norms of M. No. 17/81 dated 05.11.2013. RA concerned may take suitable consequential action accordingly.	Rejected
R15	HINDALCO INDUSTRIES LIMITED 3410040605 dated 08.10.2014	01/81/050/00440/A M16 34/24/040/00171/A M15	The case was ratified in M. No. 25 dt. 22.03.2016 as per the written comments of the DIPP vide their U.O. No.:12/23/2016-TSW/10 dated 22 /03/2016. The applicant requested for revision of norms. The representation was referred to DPIIT on 06.07.2017 followed by reminders on 14.08.2019 & 23.08.2019.	The Committee considered the case as per agenda and decided not to revise the approved Ad-hoc Norms of M. No. 25/81 dated 22.03.2016 as per written comments given by DPIIT vide U. O. No.: P-47011/243/2019-TSW dated 12.09.2019. RA concerned may take suitable consequential action accordingly.	Rejected
R16	JAY BHAWANI METAL INDUSTRIES S 0310595668 dated 07.10.2010	01/81/050/00300/A M15/DES.II 03/94/040/00194/A M15/	The case was approved in M. No. 10/81 dated 12.08.2014 as per written comments of DPIIT vide U.O. No. 12/221/2014-TSW/81 dated 15.10.2014. The norms were also modified in M. No. 16/81 dated	The Committee decided to refer the case to MSME for examination and call the applicant for personal hearing.	Deferred

	0310784691 dated 06.06.2014.		17.11.2015 as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/339-A/R dated 17.11.2015. However, the applicant vide letter dated 25.10.2016 again requested for revision of the ad-hoc norms. The representation was forwarded to DPIIT for examination of the case on 18.09.2018 followed by reminder on 22.08.2019. DPIIT advised to consult MSME as per comments dated 11.09.2019.		
R17	LEITWIND SHRIRAM MANUFACTURING LIMITED 0410147961 dated 15.07.2013	01/81/050/00194/A M14 04/24/040/00071/A M14	The case was rejected in M. No. 05 dt. 03.06.2014 due to non-submission of reply of deficiency letter dated 30.10.2013. The applicant requested for fixation of norms. The case was referred to DHI on 25.09.2019 for examination.	The matter was deliberated in the meeting and the Committee decided to refer the case to DPIIT for examination as per advice of representative of DHI.	Deferred
R18	VINEY CORPORATION PRIVATE LIMITED 0510378011 dated 03.02.2014	01/81/050/00016/A M15 05/24/040/00337/A M14	The case was ratified in M. No. 17 dt. 24.02.2015 as per written comments of C&PC vide O.M. No. 46011/1/2015-PC.II dated 4.2.2015. The applicant requested for revision of norms. The case was referred to Consultant (Tech-1) who recommended wastage of 5% on net content in the export product in r/o import items No. 1-23. The case was referred to DPIIT for comments on rest of the items on 23.08.2019. DPIIT informed vide U. O. No.: P-47011/239/2019-TSW dated 05.09.2019 that the matter may be consulted with MSME.	The Committee decided to refer the case to MSME for examination.	Deferred
R19	BHARAT HEAVY ELECTRICALS LIMITED 0510259435 dated 25.02.2010	01/81/050/00578/A M10 05/23/040/00176/A M10	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 25.09.2019 for examination. However, no comments have been received	The Committee considered the case as per agenda and decided to place the matter before the PIC.	Deferred

			yet.		
R20	BHARAT HEAVY ELECTRICALS LIMITED 0510249536 dated 17.09.2009	01/80/050/00476/A M10 05/23/040/00034/A M10	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 14 dt. 06.07.2010 as per the written recommendations of DHI vide U.O. No. 3(17)/2009/TSW(B) dated 26.05.2010. The applicant requested for fixation of norms. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature. The case was referred to DHI on 25.09.2019 for examination.	The Committee considered the case as per agenda and decided to place the matter before the PIC.	Deferred
R21	BHARAT HEAVY ELECTRICALS LIMITED 0510280963 dated 05.01.2011	01/81/050/00468/A M11 05/23/040/00259/A M11	BHEL obtained AA for import of components viz. Vibration Isolation Spring, Spares for Angle Drain Valves etc. against export/supply of Vibration Isolation System for TG Foundation/ Steam Drain Systems to Thermal Power Plants. The case was rejected in M. No.12/81 dated 11.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant represented against the rejection and submitted detailed literature and drawings. The case was referred to DHI on 03.10.2019 for examination.	The Committee considered the case as per agenda and decided to place the matter before the PIC.	Deferred

R22	BHARAT HEAVY ELECTRICALS LIMITED 0510248210 dated 24.08.2009	01/80/050/00329/A M10/DES-II/ 05/24/040/00207/A M10/	BHEL obtained AA for import of components viz. 'Generator Circuit Breaker' including all associated series isolator, Earth-switches surge cap & SFC connection for GTG' against export/supply of 'Generator Circuit Breaker for TG'. The case was rejected in M. No. 45 dt. 01.02.2010 due to non-submission of reply. The applicant requested for fixation of norms. The case was rejected in M. No.14/81 dated 09.10.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI via email dated 09.09.2019.	The Committee considered the case as per agenda and decided to place the matter before the PIC.	Deferred
R23	BHARAT HEAVY ELECTRICALS LIMITED 0510310197 dated 02.12.2011	01/81/050/00395/A M12 05/23/040/00321/A M12	BHEL obtained AA for import of components viz. 'Cranking Switch' against export/supply of 'Generator Starting System'. The case was rejected in M. No.13/81 dated 25.09.2012 reiterating the decision in similar cases of BHEL taken in M. No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the applicant vide letter dated 22.5.2017 represented against the rejection and submitted detailed literature. The representation was referred to DHI via email dated 09.09.2019.	The Committee decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. Detailed manufacturing process of export item giving specific use of the import item. 2. List of indigenous items & the value addition done by the applicant. The case stands deferred.	Deferred
R24	AMARA RAJA 0410164013 dated 27.02.2018	01/81/050/00005/A M19 04/2/040/00197/A M17	The case was ratified in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 28.01.2019 has requested for revision in norms. The case was referred to Consultant (TEC-3) for examination.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred

R25	A-1 FENCE PRODUCTS CO.PVT.LTD 0310816259 dated 10.10.2017	01/81/050/00444/A M18/ 03/94/040/00544/A M18/	The case was approved in M. No. 5/81 dated 10.10.2018. The applicant vide letter dated 18.12.2018 requested to re-fix the ad-hoc norms. The representation was referred to DPIIT on 23.08.2019. DPIIT informed vide U. O. No.: P-47011/169/2019-TSW dated 29.08.2019 that the matter may be consulted with MSME.	The matter was deliberated in the meeting and decided to fix the ad-hoc norms on the recommendation of representative of MSME as under:	Approved
		Sl. No.	ITCHS Code	Import Item	Recommended Quantity
		1	72104900	RELEVANT PRIME HOT DIPPED GALVANISED STEEL SHEETS THICKNESS 0.4MM TO 3.00MM WIDTH : 20MM TO 1500MM	110.634 MT after taking 1/3 rd recovery
		2	39079990	POLYESTER POWDER	1.50 MT As applied
		3	72104900	RELEVANT PRIME HOT DIPPED GALVANISED STEEL SHEETS THICKNESS 0.4MM TO 3.00MM. WIDTH : 20MM TO 1500MM	118.64 MT after taking 1/3 rd recovery
		4	39079990	POLYESTER POWDER	2.00 MT As applied
RA concerned may take suitable consequential action accordingly.					
R26	APAR INDUSTRIES LIMITED 0310822970 dated 10.08.2018	01/81/050/00222/A M19/ 03/94/040/00218/A M19/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of DPIIT vide their F. No.: P-47011/392/2018-TSW dated 09.04.2019. The applicant vide letter dated 13.06.2019 requested to keep description exactly as per AA i.e. Aluminium Plates/Coils instead of only Aluminium Plates for best utilization of AA. The representation was referred to DPIIT on 23.08.2019.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor.	Deferred
R27	APAR INDUSTRIES LIMITED 0310822820 dated 02.08.2018	01/81/050/00549/A M19/ 03/94/040/00273/A M19	This case was ratified in M. No. 10/81 dated 16.01.2019 as per written comments of written comments of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested to keep the description exactly as per AA i.e. Aluminium Plates/Coils and not "Aluminium Ingot/Wire Rod" for best utilization of AA.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case to explain the case regarding import of value added products like Aluminium Plate/Coil for manufacturing of Aluminium Conductor.	Deferred
R28	ARMOR PLAST LTD. 710111799 Dated: 21.06.2017	01/81/050/00774/A M19/ 07/24/040/00094/A M18/	This case was ratified in M. No. 3/81 dated 15.05.2019 and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 requested for revision ad-hoc norms.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred
R29	ARMOR PLAST LTD.	01/81/050/00779/A M19/	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of	The Committee considered the case as per agenda and	

	0710112024 dated 16.08.2017	07/24/040/00136/A M18/	Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has requested to remove the word "Tubes" from the export item.	decided to call the applicant on personal hearing to explain the case.	Deferred
R30	ARMOR PLAST LTD. 0710112709 dated 19.01.2018	01/81/050/01070/A M19/ 07/24/040/00295/A M18/	This case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has requested to remove the word "Tubes" from the export item.	The Committee considered the case as per agenda and decided to call the applicant on personal hearing to explain the case.	Deferred
R31	KEI INDUSTRIE S LIMITED 510405722 dated 27.02.2018	01/81/050/00134/A M19/ 05/23/040/00433/A M18/	This case was ratified in M. No. 11/81 dated 30.01.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested to allow import item no. 4 "Antimony Trioxide" as applied. The applicant's representation was referred to Consultant (TEC-3) on 09.09.2019 for examination of the case. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R32	KEI INDUSTRIE S LIMITED 510407029 dated 02.07.2018	01/81/050/00202/A M19/ 05/23/040/00134/A M19/	This case was ratified in meeting no. 12/81 dated 13.02.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested to allow import item no. 4 "Antimony Trioxide" as applied. The applicant's representation was referred to Consultant (TEC-3) on 09.09.2019 for examination of the case. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R33	KEI INDUSTRIE S LIMITED 0510397777 dated 01.03.2016	01/81/050/00018/A M17/ 05/23/040/00512/A M16/	The case was approved in Meeting No. 11/81 dated 23.08.2016 as per comments of DIPP vide U.O. No. 12/71/2016-TSW/63 dated 30/08/2016. The applicant requested to re-fix the ad-hoc norms. The case was referred to DPIIT on 18.07.2019 followed by reminder on 01.10.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R34	DELPHI CONNECTIO N SYSTEMS INDIA LIMITED 1010057341 dated 14.03.2014	01/81/050/00076/A M15/ 10/24/040/00085/A M14/	The case was ratified in Meeting No.11/81 dated 15.10.2014 as per written comments of DHI vide U.O. No. 3(74)/2014/TSW(B) dated 07.08.2014 on net to net basis as per condition of GN-4 for engineering products. However, they suggested to consult C & PC for items of raw material nature. The applicant vide letter dated 10.05.2019 informed that the norms have been approved for all components as per GN-4 on 'Net to Net basis' However, the norms are yet to be approved for raw materials. Hence the applicant requested to	The Committee considered the case as per agenda and decided to fix the ad-hoc norms based on the written comments given by Consultant (TEC-1) and Consultant (TEC-3) as under:	Approved

			approve the same. The applicant's representation was referred to Consultant (TEC-1) on 23.08.2019 for examination of the case.		
			1. Quantity of import item at Sl. No. 1, 3 to 6 & 8 to 27 may be allowed with 1.05 Kgs/Kg content in the export product. 2. Quantity of import item at Sl. No. 2 may be allowed with 1.02 Kgs/Kg content in the export product. 3. Quantity of import item at Sl. No. 7 may be allowed with 1.01 Kgs/Kg content in the export product. 4. Decision for rest of the import items to allow on net to net basis as per GN-4 would remain unchanged as approved in Meeting No.11/81 dated 15.10.2014		
			RA concerned may take suitable consequential action accordingly.		
R35	DELPHI CONNECTIO N SYSTEMS PRIVATE LIMITED	01/81/050/00103/A M16 10/24/040/00135/A M15	The case was rejected in M. No. 17 dt. 01.12.2015 due to non submission of reply of letter dated 08.09.2015. The applicant requested for fixation of norms. The case was referred to Consultant (TEC-1) on 23.08.2019 for examination.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms based on the written comments given by Consultant (TEC-1) and Consultant (TEC-3) as under:	Approved
	1010059079 dated 25.03.2015		1. Quantity of import item at Sl. No. 8 to 21 may be allowed as per GN-4. 2. Quantity of import item at Sl. No. 1 to 7 may be allowed with 1.05 Kgs/Kg content in the export product.		
			RA concerned may take suitable consequential action accordingly.		
R36	METAL PORT 0310804562 dated 11.05.2016	01/81/050/00123/A M17 03/95/040/00079/A M17	The case was ratified in M. No. 10 dt. 09.08.2016 on repeat basis as per DIPP comments vide UO No. 12/67/2016-TSW/87 dated 11.08.2016. The applicant requested for revision of norms. The applicant's representation was referred to DPIIT on 09.09.2019 for examination. However, the case was referred to MoS on 26.09.2019 for examination as per advice of DPIIT. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R37	VEDANTA LIMITED (FOREMERL Y M/S. STERLITE INDUSTRIE S (INDIA) LIMITED 3510030450 dated 03.06.2010	01/81/050/00055/A M11/DES.II 35/24/040/00046/A M10/	The case was rejected on 28.09.2010. The applicant's representation received on 14.02.2019 with a request to fix the ad-hoc norms. The case was decided to be examined on file along with written comments of MSME in M. No. 23/81 dated 28.01.2014.	The Committee decided to refer the case to Consultant (TEC-3) for examination.	Deferred

R38	BILCARE LIMITED 3110063479 dated 11.04.2014	01/81/050/00277/A M15 31/83/040/00001/A M15	The case was ratified in M. No. 07 dt. 14.07.2015 as per written comments of C & PC vide O.M. No.46011/43/2014-PC.II dated 25.06.2015. However, the applicant vide email dated 18.06.2019 & 21.03.2019 requested for revision of norms. The case was referred to Consultant (TEC-1) on 03.09.2019 for examination.	On the basis of comments given by Consultant (TEC-1), the Committee decided not to revise the norms as approved in M. No. 07 dt. 14.07.2015 as per written comments of C & PC vide O.M. No.46011/43/2014-PC.II dated 25.06.2015. RA may take consequential action accordingly.	Rejected
R39	BILCARE LIMITED 3110066259 dated 20.07.2016	01/81/050/00235/A M17 31/83/040/00010/A M17	The case was ratified in M. No. 19 dt. 05.12.2017 as per comments of DPIIT. The applicant requested for revision of norms. The case was referred to Consultant (TEC-1) on 25.09.2019 for examination. However, no comments have been received yet.	The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Percentage of net content of OPA film, PVC film & aluminium foil in export product. The case stands deferred.	Deferred
R40	BILCARE LIMITED 3110066596 dated 17.02.2017	01/81/050/00080/A M18 31/83/040/00157/A M17	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F.No.7/58/2017-TSW dated 10.11.2017. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination.	The Committee noted that the case has not yet been referred to Consultant (TEC-1) for examination. Hence, the Committee directed to refer the case to Consultant (TEC-1) immediately.	Deferred
R41	BILCARE LIMITED 3110066775 dated 07.06.2017	01/81/050/00270/A M18 31/83/040/00034/A M18	The case was ratified in M. No. 19 dt. 05.12.2017 as per DIPP comments F.No.7/58/2017-TSW dated 05.01.2018. The applicant requested for revision of norms. In M. No. 10/80 dated 21.08.2019, it was decided to refer the case to Consultant (TEC-1) for examination.	The Committee noted that the case has not yet been referred to Consultant (TEC-1) for examination. Hence, the Committee directed to refer the case to Consultant (TEC-1) immediately.	Deferred
R42	CROMPTON GREAVES LIMITED 0310444382 dated 26.09.2007	01/81/050/00624/A M08 03/94/040/00634/A M08	The case was rejected in meeting number 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017. In meeting no. 4/81-Pt.II dated 03.10.2018, the Committee noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 has offered the written comments recommending the ratification on repeat with AA No. 0310343657 dated 19.08.2005. However, it was decided to	Consultant (Tec-3) advised to refer the case to DHI again as earlier comments were given by them. However, the Committee directed Consultant (TEC-3) to examine the issue in detail and to furnish comments as DHI's recommendations are already received.	Deferred

			examine the case on file. The Case was referred to Consultant (Tec-3) on 25.09.2019.		
R43	LUBI ELECTRICALS LIMITED, AHMEDABAD - Referred by DC, KASEZ	01/81/061/00022/A M18/DES.II/ KASEZ/100%EOU /II/969/00-01/	KASEZ, vide letter No. KASEZ/100%EOU/II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms by Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R44	CARCLO TECHNICAL PLASTICS (P) LIMITED	01/81/162/0043/A M'14/DES-II/ 1/02/2010:EOU:CS EZ/	Office of DC, CSEZ vide their letter No. 1/02/2010: EOU: CSEZ/513, dated 16.4.2013 enclosing therewith earlier letter No. 1/02/2010: EOU: CSEZ/39 dated 16.01.2013 forwarded an application of Carclo Technical Plastics (Private) Limited, Bangalore requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of parts and accessories of ATM machines. Initially, the case referred to C&PC for comments. However, C&PC stopped offering its comments. Hence, as decided in M. No. 4/81 (Pt. II) dated 03.10.2018, the case was referred to Consultant (TEC-1). Consultant's D/L was sent to the applicant on 12.10.2018. The reply of the applicant dated 24.10.2018 was referred to Consultant (TEC-1) on 16.5.2019.	The Committee considered the case as per agenda and written comments given by Consultant (TEC-1). The Committee observed that there is a wide variation between the norms applied, norms earlier approved by DC on the basis of MSME visit report and the norms now recommended by Consultant (TEC-1). Therefore, the Committee decided to call the applicant for PH to explain the basis of wastages claimed.	Deferred
R45	TEXMACO RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	01/81/050/00125/A M15 02/24/040/00138/A M14	The case was rejected in M. No. 15 dt. 03.11.2015 due to non submission of reply of deficiency letter dated 14.08.2015. The applicant requested for fixation of norms. The Committee in its meeting No. 4 /81-Pt. II dated 03.10.2018 decided to call the applicant on personal hearing to explain the case. The applicant vide email dated 04.10.2019 requested for another date of personal hearing.	The Committee decided to call the applicant for personal hearing in the forthcoming NC meeting.	Deferred
R46	INOX INDIA PRIVATE LIMITED – referred by DC, KASEZ	1/81/162/261/AM1 7/DES-II/ 100%EOU/II/1004 4/	The applicant has requested for change of SIONS, C-1958 & C-704 i.e. scrap norms of disposable cylinders. Committee after due deliberation decided to examine the proposal on file. The case was referred to Consultant (TEC-3) on 30.09.2019 for	The Committee decided to wait for comments.	Deferred

			examination. However, no comments have been received yet.		
R47	MPP TECHNOLOGIES PRIVATE LTD. 0710069915 dated 09.02.2010	01/81/050/00057/A M19/ 07/24/040/00399/A M10/	The case was ratified in M. No.2/81 dated 29.05.2018 (actually held on 18.07.2018) as per SION C-274 and C-1647. The applicant vide letter dated 12.12.2018 followed by reminders dated 06.05.2019 and 08.08.2019 had requested to ratify the norms on repeat basis as approved for AA No. 0710072967 dated 15.07.2010 in Meeting No. 15/81 dated 05.07.2011. The case was referred to Consultant (TEC-3) on 25.09.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R48	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/00146/A M19/ 56/24/040/00031/A M18/	This case was rejected in M. No.12/81 dated 13.02.2019 due to non-submission of reply to MoS deficiency letter dated 24.09.2018 sent to the applicant on 04.10.2018. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. The case has been referred to Consultant (TEC-3) on 03.10.2019 for examination.	The Committee decided to wait for comments.	Deferred
R49	POWER GEAR LIMITED 0710059261 dated 21.08.2008	01/81/050/00341/A M09/ 07/24/040/00266/A M09/	The subject AA of the applicant was ratified by NC-II in its Meeting No. 18/81-ALC2/2009 dated 04.08.2009 as per written comments of DHI vide their U.O. No. 3(78)/2009/TSW(B)/340 Vol. I dated 28.08.2009. The applicant vide letter dated 07.01.2019 has stated that they had requested on 30.11.2009 to review the ratified norm. However, no decision is found available in the file based on their representation dated 30.11.2009. The applicant via email dated 14.08.2019 has again requested to reconsider the case. The case was referred to Consultant (TEC-3) on 30.09.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R50	P. M. ELECTRO AUTO PVT. LTD. 3110067121 dated 23.07.2018	01/81/050/00297/A M19/ 31/83/040/00061/A M19/	The case was rejected in Meeting No. 3/81-ALC2/2019 dated 15.05.2019 due to non-submission of reply to MSME deficiency letter sent on 18.01.2019. The applicant vide letter dated 24.06.2019 has furnished reply and requested to consider the case. The case was referred to Consultant (TEC-3) on 30.09.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred

R51	RAJHANS METALS PVT. LIMITED 2410042497 dated 21.08.2018	01/81/050/00604/A M19/ 24/24/040/00025/A M19/	This case was approved in meeting no. 10/81 dated 16.01.2019 on the recommendation of representative of MSME. The applicant vide letter dated 28.03.2019 requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 30.09.2019 for examination	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee noted that in other case of the same applicant, 6% wastage is allowed for import item No. 1. Hence, on the recommendation of representative of the MSME, the Committee decided to revise the ad-hoc norms approved in meeting no. 10/81 dated 16.01.2019 as under:	Approved
			1. Quantity of import item at Sl. No. 1 may be allowed with 1.06 Kgs/Kg content in the export product. 2. Other recommendations would remain unaltered. RA concerned may take suitable consequential action accordingly.		
R52	RAJHANS METALS PVT. LIMITED 2410042282 dated 03.10.2017	01/81/050/00367/A M18/ 24/24/040/00022/A M18/	This case was ratified in meeting no. 18/81 dated 21.11.2017 as per DIPP comments vide their UO No. 12/79/2017-TSW/128 dated 17.11.2017. The applicant vide letter dated 18.12.2018 has requested to review the ratified norms.	The Committee considered the case as per agenda and the applicant's representative explained the case before Norms Committee during personal hearing. On the advice of representative of the MSME, the Committee did not find any merit to revise the norms as approved in 18/81 dated 21.11.2017. RA may take consequential action accordingly.	Rejected
R53	FCI OEN CONNECTORS LIMITED 0710090185 dated 10.08.2012	01/81/071/00011/A M20/DES.II 07/24/039/00001/A M13/	The applicant vide letter dated 30.07.2018 had forwarded a copy of application of above mentioned case and stating that they had applied for fixation of norms in the year 2012, but they had not received any communication on the referred subject. They have once again submitting necessary documents for fixation of norms in respect of said licence. They have also forwarded a copy of ratified norms in respect of advance authorization No. 0710083529 dated 09.07.2012 which was ratified in meeting no. 18/81 dated 04.12.2012. They have, therefore, requested to consider the AAA No.0710090185 dated 10.08.2012 on repeat with AA No. 0710083529 dated 09.07.2012 as the inputs and outputs are of	The Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. During the visit, the applicant was directed to submit certain information /production data which is still awaited. Hence, the	Deferred

			similar nature but with different nomenclature and without wastage. The application was forwarded to MeitY on 19.02.2019.	Committee decided to wait for report of the study group.	
R54	FCI OEN CONNECTORS LIMITED 1010059351 dated 30.12.2015	01/81/050/00529/A M16/DES.II 10/24/040/00087/A M16/	The case was ratified in M. No. 21 dt. 09.01.2018 as per MeitY comments vide their UO No. 17(16)/2016-IPHW dated 01.06.2017 through email dated 26.09.2017. The applicant requested for revision of norms. The case was referred to MeitY for examination.	The Committee noted that as per decision taken in Meeting No. 8/81-ALC2/2019 dated 24.07.2019, a team of officers of MeitY and DGFT visited the factory premises of the applicant on 5th and 6th September, 2019 to study the manufacturing process and to ascertain wastages. During the visit, the applicant was directed to submit certain information /production data which is still awaited. Hence, the Committee decided to wait for report of the study group.	Deferred
R55	Aeron Composite Private Limited 0810125072 dated 25.09.2013	01/81/050/00354/A M14/ 08/24/040/00273/A M14/	The case was rejected in Meeting No.4/81 dated 20.05.2014 due to non-submission of reply of deficiency letter dated 03.03.2014. The case was again considered in Meeting No. 19/81 dated 29.12.2015 and was ratified as per written comments of DIPP vide U.O. No. 7(368)/2015-TSW dated 26.11.2015. The applicant vide letter dated 18.07.2018, 18.08.2018 and 22.11.2018 has enclosed other two approved cases and requested to consider their as per approved norms. The representation was referred to DPIIT on 23.08.2019 & 25.09.2019 for examination. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R56	TUBEX INDIA 0510399600 dated 01.09.2016	01/81/050/00408/A M17/ 05/24/040/00247/A M17/	This case was rejected in M. No.1/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017. However, the applicant vide letter dated 28.06.2017 requested to fix the norms. The applicant's reply was sent to DPIIT on 14.11.2017. However, the case was referred to Consultant (TEC-3) for further examination.	The Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Drawing of each export product with corresponding blank with all dimensions. 2. Stage-wise wastage. 3. Documents for sale of scrap indicating price. The case stands deferred.	Deferred

R57	U.K.B. ELECTRONICS PVT.LTD. 0510400120 dated 18.10.2016	01/81/050/00475/A M17/ 05/24/040/00322/A M17/	The case was rejected in M. No. 9/81 dated 25.07.2017 due to non-submission of reply of deficiency letter dated 06.04.2017. However, the party requested to fix the norms. The applicant's reply dated 15.04.2019 was forwarded to DPIIT on 03.07.2019 followed by reminder on 27.09.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R58	ACG PHARMAPACK PVT LTD 0310816606 dated 30.10.2017	01/81/050/00004/A M19/ 03/94/040/00579/A M18/	The case was ratified in M. No. 4/81 dated 27.08.2018 as per Consultant (TEC-I)'s written comments. The applicant vide letter dated 19.11.2018 has requested to show the ad-hoc norms in respect of import item numbers 1, 2 and 3 separately. The case was referred to Consultant (TEC-1) on 25.09.2019.	The Committee felt that the norms as ratified in M. No. 4/81 dated 27.08.2018 are clear and no further clarification is required. The case is withdrawn.	Withdrawn
R59	MAN INDUSTRIES (INDIA) LTD. 0310826411 dated 16.01.2019	01/81/050/00964/A M19/ 03/95/040/01072/A M19/	The case was ratified in M. No. 1/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 31.05.2019 stated that they have the facility and advantage for bringing the Coils & Plates as per their choice. They further stated that they use Coils and Plates depending upon their convenient and show the actual import items i.e. Coils or Plates in the export documents. Therefore, they requested to incorporate both the items (Coils/Plates). The case was referred to Consultant (TEC-3) on 25.09.2019. However, no comments have been received yet.	The Committee decided to wait for comments.	Deferred
R60	RATNAMANI METALS AND TUBES LTD. 0810141320 dated 15.11.2017	01/81/050/00528/A M18/ 08/24/040/00236/A M18/	The case was ratified in M. No. 3 /81 dated 14.08.2018 as per written comments of DIPP vide F. No. 7/48/2018-TSW dated 17.05.2018. However, the applicant vide letter dated 16.11.2018 requested to remove the condition of relevant size, specification of the import goods and certification by the Jurisdictional GST authorities. The case has been referred to DPIIT on 04.10.2019 for examination.	The Committee decided to wait for comments.	Deferred

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	Any other information:
	20	The information called for must be submitted in duplicate within 15 days from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

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3/10/19

(S)

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -.0710111965 DT. 03.08.2017

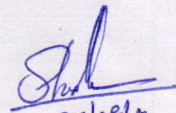
On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 40.3P - 123.0 No

Net weight not less than 7,20,951.73 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	15,16,27,32,50 to 57	Components, allowed as per G.N.4
2.	58,59	Consumables Qty as applied for Value altogether restricted to 0.41 % of FOB Value
3.	Rest of the items	As applied for


27/09/19

SHAISH KUMAR

NC 2

10/81
21/8/19

8/11/67/78
3/10/19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Subject:- M/s Apar Industries Limited AA No. 3410045140 dated 15.05.2019, AA No. 3410045009 dated 29.03.2019, AA No. 3410044025 dated 09.04.2019 and AA No. 3410043846 dated 02.02.2019

Reference: - DGFT U.O.No. 01/81/50/00069/AM-20/DES-2/74 dt. 04.07.2019, → 78
DGFT U.O.No. 01/81/50/00006/AM-20/DES-2/75 dt. 04.07.2019, → 67
DGFT U.O.No. 01/81/50/00935/AM-19/DES-1/77 dt. 04.07.2019, → 11
DGFT U.O.No. 01/81/50/00936/AM-19/DES-1/76 dt. 04.07.2019, → 8

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

Case1: AA No. 3410045140 dated 15.05.2019

1. Net Weight of Export item may be specified as 2116.5 MT (1700KMS) in the AA.
2. Import item at SI.No. 1 may be of relevant grade and thickness and import item at SI.No. 2 may be relevant grade and specification contained/utilized in the export item.
3. Quantity of import item at SI.No. 1 may be allowed with up to 2% wastage with accountability clause.
4. Quantity of import item at SI.No. 2 may be allowed with up to 1% wastage with accountability clause.

Case2: AA No. 3410045009 dated 29.03.2019

1. Net Weight of Export item may be specified in the AA.
2. Import item at SI.No. 1 may be of relevant grade and thickness, import item at SI.No. 2 may be relevant grade and diameter, import item at SI.No. 3 may be of relevant grade and specification as contained/utilized in the export item.
3. Quantity of import item at SI.No. 1 may be allowed with up to 2% wastage with accountability clause.
4. Quantity of import item at SI.No. 2 may be allowed with up to 1% wastage with accountability clause.
5. Quantity of import item at SI.No. 3 may be allowed with up to 0.05% wastage with accountability clause.

Page 1/2
04/9/2019

8/11/67/78
3/10/19

Case3: AA No. 3410044025 dated 09.04.2019

1. Net weight of Export item may be specified as 4000 MT in the AA.
2. Import item at Sl.No. 1 may be of relevant grade and thickness as contained/utilized in the export item.
3. Quantity of import item at Sl.No. 1 may be allowed with up to 2% wastage with accountability clause.

Case4: AA No. 3410043846 dated 02.02.2019

1. Net Weight of Export item may be specified as 621.21 MT in the AA.
2. Import item at Sl.No. 1 may be of relevant grade and thickness, import item at Sl.No. 2 may be relevant grade and diameter, import item at Sl.No. 3 may be of relevant grade and specification as contained/utilized in the export item.
3. Quantity of import items at Sl.No. 1 and 2 may be allowed with up to 2% wastage with accountability clause.
4. Quantity of import item at Sl.No. 3 may be allowed with up to 2% wastage with accountability clause


04/09/2019
Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/107/2019-TSW dt. 19/08/2019

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3/10/19

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LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -.0710112926 DT. 05.03.2018

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 40.3P - 84.0 No

Net weight not less than 4,93,002.45 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	10,11,22,27,42 to 44	Components, allowed as per G.N.4
2.	45,46	Consumables Qty as applied for Value altogether restricted to 0.40 % of FOB Value
3.	Rest of the items	As applied for

Shaish
27/09/19

SHAISH KUMAR

NC 2

22
3/10/19

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LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044375 DT. 31.07.2018

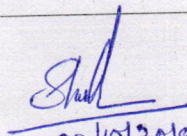
On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 67.2P3 - 48 No

Net weight not less than 8,50,593.0 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	58,61,70,72 to 78	Components, allowed as per G.N.4
2.	59,60,62,71.	Consumables Qty as applied for Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for


03/10/2019
SHAISH KUMAR

32
3/10/19

AA NO: 0310825342

Import - 1 & 2- 1.01 kg./kg. content

3- 1.05 kg./kg. content

4- 1.05 kg./kg. content. Add "containing
EVA & carbon black"

5 & 6 - 1.05 kg./kg. content

7- 1.01 kg./kg. content

8- 1.02 kg/ kg. content

9 to 17 - 1.05 kg./kg. content

18- As per packing policy

DES II

As per
01.11.19

43
3/10/19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Subject:- M/s Diamond Engineering pvt. Ltd. AA No. 0410165164 dated 04.02.2019.
Reference: -DGFT U.O.No.01/81/50/01125/AM-19/DES-2/59 dated; 02/07/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Word "containing 220.994 MT of Column / Beam" may be suffixed with the description of export item.
2. Import item at Sl.No.1 shall be of relevant grade and size as contained/utilized in the export item.
3. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 221.75 MT inclusive of wastage 0.34% wastage as claimed by the firm
4. Quantity of import item at Sl.No.2 may be allowed as 4.8 MT .

Norms committee may take a view

S.K.Jain


(Development Officer)
Tel: 23063166

To,
DGFT(Shri Amit Kumar, AD)
DPIIT U.O. No. P-47011/47/2019-TSW dated 26/09/2019

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3/10/19

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LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044884 DT. 12.02.2019

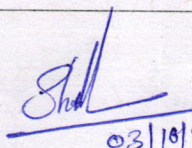
On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 67.2P3 - 111.0 No

Net weight not less than 20,87,786.45.0 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	58,61,70,72 to 78	Components, allowed as per G.N.4
2.	59,60,62,71.	Consumables Qty as applied for Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for


03/10/2019
SHAISH KUMAR

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3/10/19

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LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUT.NO -3410044885 DT. 12.02.2019

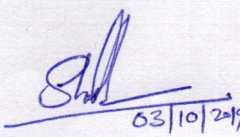
On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item : FRP ROTAR BLADE LM 67.2P3 - 258.0 No

Net weight not less than 47,08,165.28 Kg

Import item

SL. NO	SL.NO OF ADV.AUTH.	QTY
1	58,61,70,72 to 78	Components, allowed as per G.N.4
2.	59,60,62,71.	Consumables Qty as applied for Value altogether restricted to 1% of FOB Value
3	Rest of the items	As applied for


03/10/2019
SHAISH KUMAR

~~Grade of steel to match in import & export~~

90
3/10/19

Import - 1,2,10, & 15. Net + 1 % wastage

3 to 8 . Net + 5% wastage

9 . Net + 5 % wastage .Add"containing
EVA & carbon black"

11,13,14,16,17 & 19. Net + 2% wastage

12. 4% of steel to be galvanised

18. As per packing policy

Grade of steel to match in import & export

Atul
01.8.19

DES 11

R13
3/10/19

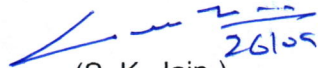
भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Subject:- M/s Cords Cable Industries Ltd. AA No. 0510371560 dated 22.11.2013
Reference: - DGFT U.O.No. 01/81/050/271/AM15/DES-2/112 Dated: 22.08.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Quantity of export items at SI No. 1 to 15 may be specified as 5086.8Kgs, 12520.2Kgs, 1879.2Kgs, 5845.4Kgs, 10600.2Kgs, 3271.2Kgs, 3573.6Kgs, 3682.7Kgs, 984.4Kgs, 1619.2Kgs, 2900.4Kgs, 1363Kgs, 7024.6Kgs, 1587Kgs, 455.6 Kgs respectively.
2. Import item at SI.No. 1 may be allowed as 1.01Kgs/Kg content in the export items at SI. No. 1 to 15.
3. Import items at SI.No. 2 and 3 may be allowed as 1.05Kgs/Kg content in the export items at SI. No. 1 to 15.
4. Import item at SI.No. 4 may be allowed as 1.01Kgs/Kg content in the export items at SI. No. 13 to 15.

Norms Committee may take a view


(S. K. Jain)
Development Officer
Tel: 23063166

To,
DGFT (Shri Amit Kumar, AD)
DPIIT U.O. No. P-47011/241/2019-TSW dt. 26 /09/2019